

## Hukum Chand Rai Vs P. Dayanand, Collector, Bilaspur

**Court:** Chhattisgarh High Court

**Date of Decision:** July 23, 2018

**Hon'ble Judges:** Sanjay K. Agrawal, J

**Bench:** Single Bench

**Advocate:** Badruddin Khan

**Final Decision:** Disposed Of

### Judgement

Sanjay K. Agrawal, J

Heard.

1. This contempt petition has been filed by the petitioner herein, alleging non-compliance of this Court's order dated 09.05.2018 passed in WPC No.

1315 of 2018.

2. After hearing learned counsel appearing for the petitioner, I deem it appropriate to give one opportunity to the respondent/contemnor in the writ

petition No. WPC No. 1315 of 2018 to ensure compliance of this Court's order dated 09.05.2018.

3. The petitioner may also make additional representation along with the copy of this order within ten days from today before the respondent and, in

turn, the respondent shall ensure the compliance of this Court's order dated 09.05.2018 in its letter and spirit expeditiously.

4. With the aforesaid direction, the contempt case stands finally disposed of.